

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

C.B.41/98 in OA.1579/97

Between:

Dated:26.3.1998.

G.Silva Raju

.. Applicant.

And

1. Sri P.Somasekhara Reddy, Assistant Director of Income Tax, Investigation, Guntur.
2. Sri Misra, Director of Income Tax, (Investigation), Hyderabad.
3. Sri Nambiar, The Chief Commissioner of Income Tax, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr.K.Venkateswara Rao

Counsel for the Respondents : Mr.V.Vinod Kumar

CORAM:

THE HON'BLE MR. R.RANGARAJAN : MEMBER (A)

THE HON'BLE MR. B.S.JAI PARAMESWAR : MEMBER (J)

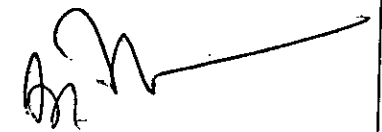
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THE TRIBUNAL MADE THE FOLLOWING ORDER:

Mr. K.Venkateswara Rao, for the applicant and Mr.V.Vinod Kumar, for the respondents.

This CP is filed as Interim Direction given in OA on 25.11.97 is not complied with. Now the learned counsel for the applicant submits that the CP is not maintainable as the applicant had been discharged even before filing of the OA.

Hence the CP is closed. List the OA before the Single Member Bench.


Deputy Registrar

Copy to:-

1. Sri P.Somasekhara Reddy, Assistant Director of Income Tax, Investigation, Guntur.
2. Sri Misra, Director of Income Tax, (Investigation), Hyderabad.
3. Sri Nambiar, The Chief Commissioner of Income Tax, Hyderabad.
4. One copy to Mr. K.Venkateswara Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V.Vinod Kumar, Addl.CGSC., CAT., Hyd.
6. One duplicate copy.

SRR